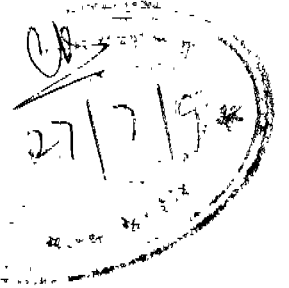




भारत का राजपत्र The Gazette of India



प्रसाधारण
EXTRAORDINARY

भाग II—खण्ड 2
PART II—Section 2

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed
as a separate compilation.

LOK SABHA

The following Bills were introduced in Lok Sabha on 20th December, 1991: —

BILL No. 208 OF 1991

A Bill further to amend the Betwa River Board Act, 1976.

BE it enacted by Parliament in the Forty-second Year of the Republic of India as follows:—

- | | |
|--|---|
| 1. This Act may be called the Betwa River Board (Amendment) Act, 1991. | Short title. |
| 2. In section 3 of the Betwa River Board Act, 1976 (hereinafter referred to as the principal Act), in clause (g), for the words "Rajghat Reservoir", the words "Rani Laxmibai Sagar" shall be substituted. | Amendment of section 3. |
| 3. In section 12 of the principal Act, in sub-section (2), in clause (b), for the words "Rajghat Reservoir", the words "Rani Laxmibai Sagar" shall be substituted. | Amendment of Section 12. |
| 4. Any reference to Rajghat Reservoir in any other law or in any rule, regulation, instrument or other document or in any proceeding shall be construed as a reference to Rani Laxmibai Sagar. | Reference to Rajghat Reservoir to be construed as reference to Rani Laxmibai Sagar. |

63 of 1976.

BILL No. 209 OF 1991

A Bill further to amend the Constitution of India.

Be it enacted by Parliament in the Forty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the constitution (Seventy-fifth Amendment) Act, 1991.

Short
title
and com-
mence-
ment,

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. (1) In article 332 of the Constitution, after clause (3A), the following clause shall be inserted, namely:—

Amend-
ment of
article
332.

“(3B) Notwithstanding anything contained in clause (3), until the re-adjustment, under article 170, takes effect on the basis of the first census after the year 2000, of the number of seats in the Legislative Assembly of the State of Tripura, the seats which shall be reserved for the Scheduled Tribes in the Legislative Assembly shall be, such number of seats as bears to the total number of seats, a proportion not less than the number, as on the date of coming into force of the Constitution (Seventy-fifth Amendment) Act, 1991, of members belonging to the Scheduled Tribes in the Legislative Assembly in existence on the said date bears to the total number of seats in that Assembly.”

(2) The amendment made to article 332 of the Constitution by subsection (1) shall not affect any representation in the Legislative Assembly of the State of Tripura until the dissolution of the Legislative Assembly existing at the commencement of this Act.

STATEMENT OF OBJECTS AND REASONS

For restoring peace and harmony in the areas of the State of Tripura where disturbed conditions prevailed, a Memorandum of Settlement was signed by the Government of India with Tripura National Volunteers on 12-8-1988. The said Memorandum provides for a greater share of tribals in the governance of the State. The said Memorandum envisages amendment of the Constitution to provide that notwithstanding anything contained in the Constitution, the number of seats in the Legislative Assembly of the State of Tripura reserved for Scheduled Tribes shall be, such number of seats as bears to the total number of seats, a proportion not less than the number, as on the date of coming into force of the Constitutional amendment, of members belonging to the Scheduled Tribes in the existing Assembly bears to the total number of seats in the existing Assembly. It also provides that the amendments shall not affect any representation in the existing Assembly of the State of Tripura until its dissolution.

2. In order to implement the said Memorandum, action is to be taken to determine the seats which are to be reserved for Scheduled Tribes in the State of Tripura. Reservation of seats for Scheduled Castes and Scheduled Tribes in the Legislative Assembly of any State is governed by the provisions of article 332 of the Constitution. Having regard to the special circumstances obtaining in the State of Tripura, it is proposed to further amend article 332 of the Constitution for making a temporary provision for the determination of the number of seats reserved for Scheduled Tribes until the re-adjustment of seats on the basis of the first census after the year 2000 under article 170 of the Constitution for the State of Tripura.

3. The Bill seeks to achieve the aforesaid objects.

NEW DELHI;

S. B. CHAVAN.

The 11th December, 1991.